

(1)

Stamp (N) 225/93.

Camp at Nagpur.

dated: 2-11-1993.

Applicant in person.

A similar petition raising the same issue, <sup>has</sup> in this petition has been dismissed at Bombay. ~~As~~ Reasons have been given for quashing Annexure A-3. We see therefore no reason to interfere in the matter. The application is dismissed accordingly.

no order as to costs.

N.K.V.  
(N.K. VERMA)  
MEMBER(A)

M.S. DESHPANDE  
(M.S. DESHPANDE)  
VICE CHAIRMAN.

H.

order/Judgement despatched  
to Applicant/Respondent (A)  
on 2/11/93